

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 11th August, 2022

S.O. 372 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Girdhari Lal Sharma, Deputy Director Estates Jammu to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Jammu.

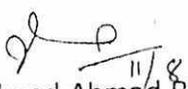
By Order of the Government of Jammu and Kashmir
Sd/-
(Achal Sethi)
Secretary to Government,

No.LAW-Powr/6/2022-10

Dated: 11 -08-2022

Copy to the:-

1. Principal Secretary to Government, Estates Department.
2. Divisional Commissioner, Jammu.
3. Director Estates, Jammu.
4. Deputy Director Estates Jammu. This is with reference to his letter No No.EST-GEN/159/2022-04-223811, Dated: - 21-07-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. In-charge website.
7. Concerned officers.
8. Concerned file


(Khursheed Ahmad Bhat)
Additional Secretary to Government.